

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

L-1/144/2013-CERC

Date: 21.6.2017

To

Shri Jayant Tiku  
CEO & Executive Director  
Powerlinks Transmission Ltd.  
10<sup>th</sup> Floor, DLF Tower A,  
District Centre Jasola,  
New Delhi-110025

**Sub. : Comments on draft Central Electricity Regulatory Commission  
(Terms and Conditions of Tariff) (Second Amendment) Regulations,  
2017**

Sir,

With reference to your letter dated 19.5.2017 on the subject mentioned above requesting for copy of the Report submitted by the staff and time to file comments, I am directed to clarify that pursuant to the directions of the Commission in order dated 6.5.2016 in Petition No.18/TT/2014, the issue of Transmission Majoration Factor was examined on file and submitted to the Commission. Thereafter, draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2017 was hosted on the website of the Commission alongwith an Explanatory Memorandum eliciting comments of the stakeholders. No separate report has been submitted to the Commission and the contents of the examination of the issues on file have been included in the Explanatory Memorandum.

The Commission has granted time till 30.6.2017 to file your final comments on the draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2017.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Dy. Chief (Legal)